

1	2	3	4	5
2.	Sariska	1879.50	0.00	1860.00
	TOTAL :	2343.50	10400.00	1860.00

**Statement-II**

*Details of villages proposed for relocation, as reported by the State*

Sl. No.	Name of Tiger Reserve	Villages to be relocated	Fund requirement
1.	Sariska Tiger Reserve	27 villages	Rs. 218.735 crores
2.	Ranthambhore Tiger Reserve	53 villages	Rs. 719.40 crores

**Statement-III**

*Number of relocated villages, as reported by the State*

Sl. No.	Name of Tiger Reserve	No. of villages in critical tiger habitat	Village completely relocated
1.	Sariska Tiger Reserve	27	1 (Bhagani-21 families)
2.	Ranthambhore Tiger Reserve	53	2 (Indala-33 families, Machanki-58 families)

**Inappropriate implementation of Forest Rights Act**

2955. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the implementation of the Forest Rights Act has been inappropriate;
- (b) whether the report by National Committee on Forest Rights Act (FRA) which includes recommendations for implementing it effectively has been taken into account; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Sir. The Ministry of Tribal Affairs is the nodal Ministry for implementation of Forest Rights Act, 2006. As per the information available with the

Ministry of Tribal Affairs, the States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. While States like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal, which have established the prescribed structures and procedures, received a large number of claims and distributing the title deeds; other States, because of various reasons, have been slow to catch up. 31.61 lakh claims have been filed and more than 12.40 lakh titles have been distributed as on 30.11.2011. A total of 28,04,660 claims have been disposed of (88.71%) so far.

(b) and (c) On the report of the National Committee on Forest Rights Act the Ministry of Tribal Affairs being the nodal ministry for implementation of this Act, is taking appropriate action on recommendations.

#### **Effective control of industrial pollution**

†2956. SHRI BALAVANT ALIAS BALAPTE:  
SHRI ANIL MADHAV DAVE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has set standard pollution norms for manufacturing sector in the country;
- (b) if so, the details thereof, industry-wise;
- (c) the names of the industries which are spreading pollution in different States;
- (d) whether Government has issued fresh directions to State Governments in this regard;
- (e) if so, the details thereof; and
- (f) the details of the steps proposed to be taken by Government to effectively control industrial pollution in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) For prioritizing the actions for securing pollution control compliance in highly polluting categories of industries, the Central Pollution Control Board (CPCB) has identified 17 categories of such units which include Fertilizer Plants, Thermal Power Plants, Sugar Industry, Distillery, Cement Plants, etc. The Central Government has notified environmental standards for these highly polluting industries under the Environment (Protection) Rules, 1986. These norms are available on the website of the Ministry of Environment and Forests as well as that of CPCB.

---

†Original notice of the question was received in Hindi.